

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH, BENGALURU  
(Through web-based video conferencing platform)**

**ITEM No.02  
C.P.(IB)No.32/BB/2023**

**IN THE MATTER OF:**

M/s. Religare Finvest Ltd. ... Petitioner  
Vs.  
M/s. Stelligence Pharmscience Pvt. Ltd. ... Respondent

**Order under Section 7 of IBC, 2016**

**Order delivered on 06.02.2024**

**CORAM:**

**JUSTICE (RETD.) T. KRISHNAVALLI  
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Sanjeev Singh  
For the Respondent : Shri Susheel Shankar

**ORDER**

1. Heard the Ld. Counsel appearing for the Petitioner and the Respondent.
2. Ld. Counsel for the Petitioner has filed list of documents vide Diary No.790 dated 05.02.2024 enclosing the copy of Order passed by the Hon'ble High Court of Karnataka in W.P.Nos.2344 & 2775/2024 dated 24.01.2024 and 30.01.2024 respectively. The same is taken on record.
3. Ld. Counsel for the Respondent submits that he has filed an Application however, the same is not listed today. Therefore, Registry is directed to list the same, if it is in order, in all aspects.
4. **Order Reserved.**

**-Sd-  
(MANOJ KUMAR DUBEY)  
MEMBER (TECHNICAL)**

**-Sd-  
(T. KRISHNAVALLI)  
MEMBER (JUDICIAL)**